

Item No.10



**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.5288/2021
(S.W.P. No.2146/2010)

Thursday, this the 27th day of May, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)

Khursheed – ul – Islam & others

... Applicants

(Mr. Razat Sudan, Advocate *vice* Mr. Anil Sethi, Advocate)

Versus

State of Jammu & Kashmir through
Commissioner-cum-Secretary to Govt.
Public Works Department
(Roads & Buildings)
Civil Secretariat, Srinagar

... Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

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**O R D E R (ORAL)****Mr. Justice L. Narasimha Reddy:**

Mr. Razat Sudan, learned counsel *vice* Mr. Anil Sethi, learned counsel for applicants, submits that the T.A. has become infructuous. It is accordingly dismissed. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 27, 2021
/sunil/jyoti/ns/sd/